

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-311
IB-1938(ND)2019

IN THE MATTER OF:

M/s. BSE Ltd.

....Applicant

Vs.

M/s. IFL Promoters Ltd.

....Respondent

SECTION

Under Section 9 of IBC,2016

Order delivered on 23.09.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Affidavit of service has been filed. None for the CD. Counsel for the petitioner Sh. Abhishesk Puri stated that pursuant to the earlier orders of this tribunal, notice has been served to the respondent as well as through to its Directors. However, affidavit of service is not on record. Let the same be placed on record. To come up on 27.09.2019.

— Sol —

(SUMITA PURKAYASTHA)
MEMBER (T)

— Sol —

(JUSTICE SHRI R.D. KHARE)
MEMBER (J)